

MA 2157/2003 IN

OA 643/2002

27.10.2003

Present: Sh. D. P. Sharma, Counsel for
the applicant.
Sh. S. M. Arif, Counsel for
the respondents.

MA 2157/2003

Ld. Counsel for the respondents
prays for 3 months time to implement
the order of the Tribunal and pass final
order. Time allowed. No further time
will be allowed at any cost. I-f no
order is passed within a period of 3 months
then it will be presumed that the order has
become final.

MA stands disposed of with the
above direction.

Issue DASTI.

for
(S. K. Vaik)
Member (A)

for
(Kuldip Singh)
Member (J)

for